

13.37 hrs.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## NINTH REPORT

श्री हरचरण बेजुन (पूर्व दिल्ली) :  
उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि  
सभा, गैर-सरकारी सदस्यों के विधेयकों  
तथा संकल्पों सम्बन्धी समिति के नवे  
प्रतिवेदन से, जो सभा ने 20 जुलाई को पेश  
किया गया था, सहमत है।

Mr. Deputy-Speaker: The question  
is:

"That this House agrees with  
the Ninth Report of the Commit-  
tee on Private Members' Bills and  
Resolutions presented to the  
House on the 20th July, 1967."

The motion was adopted

15.35 hrs.

GANGA VALLEY CORPORATION  
BILL\*

श्री महाराज सिंह भारती (मेरठ) :  
श्रीमान् मैं प्रस्ताव करता हूँ कि गंगा नदी  
तथा इस की उपनदियों का उपयोग करते  
हुए बिजली पैदा करने, सिंचाई की सुवि-  
धाओं तथा जल निस्सारण के लिए व्यवस्था  
करने वाले विधेयक को पेश करने की अनुमति  
दी जाये।

Mr. Deputy-Speaker. The ques-  
tion is:

"That leave be granted to in-  
troduce a Bill to make arrange-  
ments for power generation, irri-  
gational facilities and water drain-  
age by harnessing the river Ganga  
and its tributaries."

The motion was adopted.

श्री महाराज सिंह भारती : श्रीमान्, मैं  
विधेयक को पेश करता हूँ।

15.39 hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Article 33)

Shri Nath Pal (Rajapur) Sir, I  
beg to move for leave to introduce a  
Bill further to amend the Constitu-  
tion of India

Mr. Deputy-Speaker: The question  
is:

"That leave be granted to in-  
troduce a Bill further to amend  
the Constitution of India".

The motion was adopted.

Shri Nath Pal: Sir, I introduce the  
Bill

15.40 hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Article 16)

श्री शिव चन्द्र झा (मधुबनी) श्रीमान्,  
मैं प्रस्ताव करता हूँ कि भारत के सचिवान  
में धार्मिक सहोचन करने वाले विधेयक को  
पेश करने की अनुमति दी जाये।

Mr. Deputy-Speaker: The question  
is:

"That leave be granted to in-  
troduce a Bill further to amend  
the Constitution of India."

The motion was adopted.

Shri Shiva Chandra Jha: Sir, I in-  
troduce the Bill.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated  
21.1.67.